

by fires in certain parts of the State, particularly in coastal areas. The State Government were informed that under the existing policy, fires and riots are not regarded as natural calamities and, therefore, any expenditures necessitated by fire incidents and riots would have to be borne by the State Government themselves.

Procedure being followed for re-deployment of surplus staff in central Surplus Staff Cell

4159. SHRI ONKAR LAL BERWA : Will the PRIME MINISTER be pleased to state :

(a) the procedure for deploying the surplus staff being followed in Central Surplus Staff Cell since 1st June, 1972 onward when the surplus staff form the office of the Chief Settlement Commissioner joined the Central Surplus Staff Cell (Department of Personnel);

(b) the procedure/convention followed in the past i.e. before 1st June, 1972; and

(c) whether there is any departure from the past procedure/convention and if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a), and (b). The procedure for re-deployment of surplus staff through the Central (Surplus Staff) Cell since 1.6.72 covering not only the surplus staff of the office of the Chief Settlement Commissioner but of other offices also is not in any way different from the procedure followed before that date. The surplus staff are taken on the rolls of the Central (Surplus Staff) Cell in the order in which they are surrendered and they are also redeployed against vacancies reported to the Cell at the relevant point of time in the same order in which the vacancies have been reported. Efforts are made to redeploy the surplus staff in equivalent grade; but in cases where matching posts

are not available, the surplus staff are re-deployed in posts, with lower pay scale but they are allowed carry their own scale of pay as personal to them in order to avoid financial hardship.

(c) Does not arise.

Arrest of Pak citizens during Indo-Pak war who came to India on valid Passports

4160. SHRI ONKAR LAL BERWA : SHRI HUMKUM CHAND KACHWAI :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Pak citizens arrested during the India-Pakistan war, 1971 who came to India on the Valid Passports; and

(b) the action taken by Government against them and the action proposed to be taken by Government in future in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b). The information is being collected and will be laid on the Table of the House.

राजस्थान में चमड़े का कारखाना

4161 डा० लक्ष्मीनारायण पाण्डेय : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने राजस्थान में सरकारी क्षेत्र में चमड़े का एक कारखाना स्थापित करने के बारे में अनुमति दे दी है,

(ख) यदि हाँ, तो इसे कब तक स्थापित किया जायेगा और इस पर कितना खर्च किया जायेगा,

(ग) क्या अन्य राज्य सरकारों ने भी ऐसे कारखाने स्थापित करने के बारे में केन्द्रीय सरकार से अनुमति मांगी है; और

(घ) यदि हाँ, तो ऐसी राज्य सरकारों के नाम क्या हैं ?